

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2016
CA No.

CORAM:

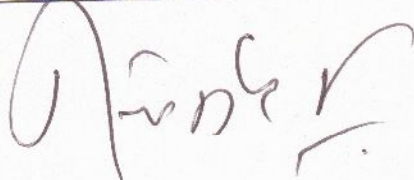
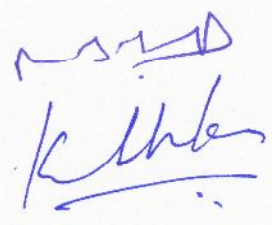
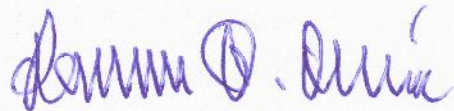
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2016

NAME OF THE PARTIES: Shri Nachiketa Rajpurohit

V/s.
M/s. Wifonic Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nachiketa Rajpurohit	Petitioner (in person)	
	Ad Ramesh Kumar Singh	For Respondents	
	Adv Kanishka Tyagi		
	Rukman Naik	Respondent- No. 1 In person	

Order

I.A. No. 37

IN

C.P. No. 41/397/398/CLB/MAH/2016

1. Ld. Counsel for the Respondent is present. Petitioner Mr. Nachiketa Rajpurohit in person is present.
2. Parties heard
3. I.A 37 has been discussed in the light of C.P. No. 41. The Petitioner as on date is claimed to be a Director with 11% share-holding of Respondent No.1. He is advised to attend the A.G.M to be held on 30.09.2016. As per Agenda the AGM is for the limited purpose i.e. for the approval of accounts for the financial year ending on 31.3.2016. It is a statutory requirement hence required to be complied with.
4. If there is an objection regarding any other Agenda the same can be put to the notice of NCLT on or before 15.10.2016.
5. It is hereby directed that Status quo in respect of the outstanding balance in the bank accounts shall be maintained; except the expenditure which is necessary to run the business shall be incurred so that the normal business activity shall not be hampered.
6. No personal withdrawals from the Bank Accounts of the Respondent No. 1 shall be made for any personal benefit of any person including the Directors till further orders.
7. An undertaking is given by the Respondent that the Reply to the CP shall be filed on or before 03.10.2016
8. It is deem fit to instruct to both the parties that the Meeting shall be held in an amicable manner and there should ~~not~~ be harmony among Directors. *MES*
9. Rejoinder, if any, shall be filed on or before 15.10.2016. The schedule of dates is duly noted down by both the sides in the court.
10. Let this C.P. be put up for hearing on 19.10.2016
11. I.A. No. 37 disposed of accordingly.

sd/-

Dated: 15.09.2016

Shri M.K. Shrawat
Member (Judicial)